

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

MA-173/2003 In
CP-477/2002
OA-818/2001

New Delhi this the 22nd day of January, 2003

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Sudeep Kumar S/o Shri Kahyam Singh,
Sr SO/Accounts
DRM Office, Northern Railway,
Moradabad.

-Petitioner

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri R.K. Singh,
General Manager,
Northern Railway, Baroda House,
New Delhi-110001.

2. Mrs. Maya Sinha,
FA&CAO,
Northern Railway, Baroda House,
New Delhi-110001.

3. Shri Y.R. Pandey,
Sr. DPO, Northern Railway,
Moradabad.

-Respondents

(By Advocate: Shri Rajender Khatter)

ORDER (Oral)

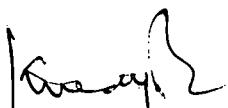
Hon'ble Shri V.K. Majotra, Member (A)

Learned counsel of the respondents stated that order of the Tribunal dated 30.7.2002 in OA-818/2001 has been complied with. Learned counsel of the applicant Shri G.D. Bhandari has gone through the compliance affidavit. He states that respondents have issued orders dated 20.1.2003 complying with the directions of this court. However, the payment is being made by them. Although, there has been delay in implementation of orders of this court, respondents have ultimately complied with the directions. As regards delay, they have submitted their unconditional apology, which is accepted.

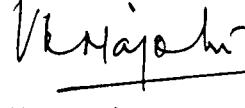
112

2. CP-477/2002 is dropped. Notices issued to the respondents are discharged.

3. MA-173/2003 regarding deletion of name of Senior Divisional Personnel Officer also stands disposed of.


(Kuldip Singh)

Member (J)


V.K. Majotra

(V.K. Majotra)
Member (A)

cc.